

**In the Court of the Principal Sessions Judge, Madurai.**

**Present : Thiru. P.Vadamalai, B.Com., B.L.,**

**Principal Sessions Judge, Madurai.**

**Monday, this the 18<sup>th</sup> day of January -2021.**

**CrI.M.P.No.271/2021**

1. Nagammal, W/o.Mokkaipandi

2. Rathakili, D/o.Mokkaipandi

... Petitioners/Accused.

**Vs**

State through the Inspector of Police,

Usilampatti Taluk P.S. Cr.No.631/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.O.D.Rajkumar, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

**Order**

1. Amendment petition.

2. The offences alleged are U/s. 294(b), 323, 324 and 506(ii) of IPC /w Sec.4 of TNPWH Act.

3. Heard.

4. The petitioner has been granted anticipatory bail by this Court in Cr.M.P.No.2979/2020 dated: 18.6.2020.

5. This petition is filed to amend the name of the petitioner as **Rathakani @ Revathi**, instead of **Rathakili** in the above said Cr.M.P.No.2979/2020 order

dated: 18.6.2020. The public prosecutor has no objection to amend the section.  
Hence, it is held that the petition has got to be allowed.

6. In the result, the petition is allowed.

Pronounced by me in Open Court on the 18<sup>th</sup> day of January -2021.

Sd/- P.Vadamalai

Principal Sessions Judge, Madurai

**Copy to**

1. The D.M.Cum.J.M.No.1. Usilampatti.
2. The Inspector of Police, Usilampatti Taluk P.S.
3. The Petitioners through his counsel.